

GENERAL EXEMPTION NO. 189

**Exemption to specified goods from additional duty of Customs falling under various chapters:
[Notfn. No. 51/17-Cus., dt. 30.6.2017.]**

In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962) and in supersession of the notifications of the Government of India, in the Ministry of Finance (Department of Revenue), No. 21/2012-Customs, dated the 17th March, 2012, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 194 (E), dated the 17th March, 2012, except as respects things done or omitted to be done before such supersession, the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby exempts the goods of the description as specified in column (3) of the Table below, falling within the Chapter, heading, sub-heading or tariff item of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) as are specified in the corresponding entry in column (2) of the said Table, when imported into India, from so much of the additional duty of Customs leviable thereon under sub-section (5) of section 3 of the said Customs Tariff Act, as is in excess of the amount calculated at the standard rate as specified in the corresponding entry in column (4) of the said Table.

TABLE

S. No	Chapter, heading, sub- heading or tariff item of the First Schedule	Description of goods	Standard rate
(1)	(2)	(3)	(4)
1 27	Petroleum crude, petrol, diesel, petroleum gases and fuels		Nil
2 27	Compressed natural gas for use in the transport sector.		Nil

2. This notification shall come into force with effect from the 1st day of July, 2017.

